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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 17/2003  
IN  
O.A. No. 2495/2001

(DAP)

New Delhi, this the 25th day of June, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)  
HON'BLE SHRI R.K. UPADHYAYA, MEMBER (A)

1. Umesh Chander Sharma  
S/o Late Shri Ram Charan Sharma,  
R/o Quarter No. 108, Kalyan Vas,  
Delhi-110 091.
2. Sarju Singh,  
S/o Late Shri Kishan Singh,  
R/o Quarter No. 455, Kalyan Vas,  
Delhi-110 091.
3. Nathu Singh,  
S/o Shri Madan Singh,  
R/o Quarter No. 822, Kalyan Vas,  
Delhi-110 091.
4. Bharat Manjhi  
S/o Shri Shiv Shanker Manjhi,  
R/o Quarter No. 631, Kalyan Vas,  
Delhi-110091.
5. Shri Krishna Nand,  
S/o Late Shri Laxmi Dutt,  
R/o B-63(A), Gali No. 3,  
West Vinod Nagar,  
Delhi-110 091.
6. Banbir Singh,  
S/o Late Shri Nar Singh,  
R/o 216, Kalyan Vas,  
Delhi-110 091.
7. Jai Kishan,  
S/o Late Mahimanand,  
R/o 319, Kalyan Vas,  
Delhi-110 091.
8. Manvra Singh,  
S/o Late Shri Santan Singh,  
R/o 207, Kalyan Vas,  
Delhi-110 091.
9. Anil Kumar Mishra  
S/o Shri Bhagwati Mishra,  
R/o 552-B, Gali No.4,  
Gharoli Extension,  
Delhi-110096.
10. Shri G.R. Sundriyal  
S/o Late Shri C.M. Sundriyal  
R/o 90, Bank Colony,  
Mandoli, Delhi-110093.

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11. Shri Madan Gopal Sharma,  
S/o Shri Jagdish Lal Sharma,  
R/o 175, Karkardooma Flats,  
Delhi -110092.

12. Shri Pyare Lal  
S/o Late Shri Rewati Ram,  
R/o F.No.298, Old Seema Puri,  
Delhi-110095.

13. Shri N.R. Verma,  
S/o Late Shri S.R. Verma,  
R/o 1479, Kalyan Vas,  
Delhi.

....Petitioners

(By Advocate : Shri S. K. Gupta)

Versus

1. Smt. Shailja Chandra  
Chief Secretary,  
Delhi Secretariat  
I.P. Estate, IG Stadium,  
New Delhi-110002.

2. Rajender Kumar  
Director  
Directorate of Education,  
Old Secretariat  
Delhi.

....Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J):

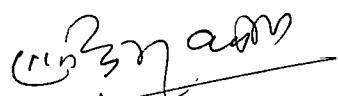
We have heard at length Shri S.K. Gupta, learned counsel for petitioners and Shri Vijay Pandita, learned counsel for respondents in CP 17/2003.

2. On our expressing the view that we do not find that there has been any willful and contumacious disobedience of the Tribunal's order, as the order was only to remit the matter to the respondents to reconsider for accord of second financial upgradation. Shri S.K. Gupta, learned counsel has fairly stated

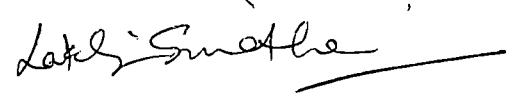
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that he would like to withdraw the Contempt Petition and take recourse to any other legal remedies open to him under law.

3. In view of the above submission of the learned counsel for the petitioners, we drop the CP 17/2003 at this stage. Accordingly, notices issued to the alleged contemnors are discharged. In the circumstances of the case, liberty is granted to the petitioner to proceed in the matter in accordance with law, if so advised. File to be consigned to the record room.



(R.K. UPADHYAYA)  
MEMBER (A)



(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

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